



**LOK SABHA SECRETARIAT**  
**PRESS RELEASE**

**10 August, 2021**

Shri **P.C. Gaddigoudar**, M.P. and Chairperson, Standing Committee on Agriculture (2020-21), presented the Twenty Ninth Report (Seventeenth Lok Sabha) of the Committee on the subject 'Pradhan Mantri Fasal Bima Yojana (PMFBY) - An Evaluation' pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) to Lok Sabha today, the 10 August, 2021.

Some of the important recommendations of the Committee are as under:

<p><b>Provisions under the Revamped Guidelines under PMFBY</b></p>	<p><b>Considering 'two Provisions' of the Revamped Operational Guidelines issued by the Government under Pradhan Mantri Fasal Bima Yojana (PMFBY) made effective from Kharif 2020 Season - (a) States delaying the release of subsidy beyond stipulated timelines can't participate in upcoming seasons; and (b) the requisite Central Share of premium subsidy (90:10 for North Eastern States and 50:50 for remaining States) will be provided for areas/crops having gross premium rate upto 25% for Irrigated and upto 30% for Un-irrigated Areas/Crops and the States have to bear the entire subsidy for areas/crops having Gross Premium Rate over and above 25% for Irrigated and 30% for Un-irrigated areas/crops - may lead to withdrawal of States from the Scheme, the Committee have desired the Department to suitably modify these two Provisions of the Revamped Operational Guidelines so that states do not withdraw from the Scheme.</b></p> <p style="text-align: right;"><b>Recommendation No.1</b></p>
<p><b>Withdrawal of States from PMFBY</b></p>	<p><b>The Committee have recommended the Department to properly look into the reasons/factors leading to withdrawal/non- implementation of the Pradhan Mantri Fasal Bima Yojana (PMFBY) by Punjab, Bihar, West Bengal, Andhra Pradesh, Gujarat, Telangana and Jharkhand and to initiate suitable steps so that States continue to implement the Scheme and farmers reap the benefit of the Scheme.</b></p> <p style="text-align: right;"><b>Recommendation No.3</b></p>

<b>Offices of Insurance Companies at District/Tehsil Level</b>	<p>Taking note of non-existence of Offices and officials of Insurance Companies (ICs) implementing PMFBY at Tehsil level in several Districts resulting in hardship to the farmers, the Committee have recommended the Department to ensure opening of a Functional Office at Tehsil Level in each District by ICs implementing PMFBY and to ensure presence of officials of ICs in these Offices so as to mitigate the problems/hardships faced by the farmers and to facilitate farmers in availing the benefits of the Scheme. The Committee have also recommended the Department to upload the updated details like address of functional offices of ICs implementing PMFBY at Tehsil Level in each District, with name and contact number(s) of official(s) deployed, etc on National Crop Insurance Portal (NCIP) on regular basis.</p> <p style="text-align: right;"><b>Recommendation No.4</b></p>
<b>Delay in Settlement of Claims</b>	<p>Considering the fact that the delay in settlement of claims is one of the major impediments in the successful implementation of PMFBY, the Committee have recommended that a timeline be fixed for Insurance Companies to settle farmers' claims and in case of non-adherence to the timelines the Insurance Companies be penalized. The Committee have further recommended that when the reason for delay is non-payment of Subsidy by the State, the premium paid by the farmers be returned along with interest within a fixed time frame.</p> <p style="text-align: right;"><b>Recommendation No.8</b></p>
<b>Grievances Redressal Committees</b>	<p>The Committee have recommended the Department to ensure formulations of Grievances Redressal Committees at different levels by all the States/UTs – in compliance with the clauses of Operational Guidelines of Scheme on priority basis so as to resolve farmers grievances regarding rejections of their insurance claims, delay in payment etc. The Committee have also recommended the Department to nominate local public representatives (MP(s)/MLA(s) etc.) in the District Level Grievance Redressal Committees (DGRCs) in order to ensure accountability of concerned stakeholders and enhance the acceptability of the Scheme amongst the farmers.</p> <p style="text-align: right;"><b>Recommendation No.9</b></p>
<b>Technological Interventions</b>	<p>The Committee have recommended the Department to expand and universalize the different technological interventions such as use of Smart Sampling Technique through the Satellite Data, use of Drones, etc. for Crop Cutting Experiments which will not only increase efficiency in implementation but also ensure transparency and less human intervention, which, in turn, will lead to the satisfaction of all stakeholders and mainly farmers. The Committee have also recommended the Department to coordinate with the State Governments and impress upon them to integrate the land records with National Crop Insurance Portal on Top Priority Basis.</p> <p style="text-align: right;"><b>Recommendation No.11</b></p>